NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB). No. 245/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh

2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th February 2018, 10.30 A.M

Name of the Company	Shree Shyam Inorganic Pvt. LtdVersus-RHD Enterpr	ise Pvt. Ltd.
Under Section	9 IBC	
	nation of Authorized Appearing on behalf of IN CAPITAL LETTERS)	Signature with date
	SENGUPTA, Adu. Operational Operational OSEN, Adu. Oueditor.	
1. M. A. K. 0. M. D.	SATEN ADA	
1. Mr. AVESHEK MR. ARUN K	DAS Advocates for the Resolution Professional	19/02/2018

ORDER

- Ld. Counsel on behalf of the Resolution Professional (RP) as well as Ld. Counsel for the operational creditor and the corporate debtor is present.
- Ld. Counsel appearing on behalf of the Resolution Professional has filed the progress report, which may be taken on record. It appears from the report that Committee

of Ceditors (CoC) with 100% vote share has recommended to initiate liquidation proceedings in the matter.

180 days' time for completion of Corporate Insolvency Resolution Process (CIRP) has already been expired on 16/02/2018 and there is no progress in the matter because of non-availability of books of account as well as due to non-cooperation by the corporate debtor RP could not finalise Resolution Plan. There is no prayer for extension of time limit under the provisions of Section 33 of the Insolvency and Bankruptcy Code, 2016. As such the company will ultimately go into liquidation.

Reserved for order.

Sd

(Jinań K.R.) Member (J) Sd

(V.P.Singh) Member (J)